

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.28/RP/2022

in

Petition No. 253/GT/2020

Coram:

Shri I.S. Jha, Member

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Date of Order: 13th February, 2023

In the matter of

Review of Commission's Order dated 14.4.2022 in Petition No. 253/GT/2020 in respect of revision of tariff of Kawas GPS (656.2 MW) for the 2014-19 tariff period on account of trueing up.

And

In the matter of

NTPC Limited,
NTPC Bhawan, Core-7, Scope Complex,
7, Institutional Area, Lodhi Road,
New Delhi – 110003

.....Petitioner

Vs.

1. Madhya Pradesh Power Management Company Limited,
Shakti Bhawan, Vidyut Nagar,
Rampur, Jabalpur – 482008.

2. Maharashtra State Electricity Distribution Company Limited,
Prakashgad, Bandra (East),
Mumbai – 400051.

3. Gujarat Urja Vikas Nigam Limited,
2nd Floor, Sardar Patel Vidyut Bhawan,
Race Course, Vadodara – 390007.

4. Chhatisgarh State Power Distribution Company Limited,
P.O. Sundar Nagar, Dangania,
Raipur – 492013.

5. Electricity Department,
Government of Goa, 3rd Floor, Vidyut Bhawan,
Panaji – 403001.



6. DNH power Distribution Corporation Limited,
UT of DNH,
Silvasa – 396230.

7. Electricity Department,
Administration of Daman & Diu,
Daman – 396210.

...Respondents

Parties present:

Shri A.S. Pandey, NTPC
Shri Harshit Sharma, NTPC
Shri Varun Chopra, Advocate, MPPMCL
Shri Ravindra Khare, MPPMCL

ORDER

Petition No. 253/GT/2020 was filed by the Review Petitioner for revision of tariff of Kawas GPS (656.2 MW) for the period 2014-19 after truing-up exercise under Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (in short the '2014 Tariff Regulations') and the Commission disposed of the same vide its order dated 14.4.2022 (in short 'impugned order'). Aggrieved by the impugned order, the Review Petitioner has filed this Review Petition, limited to the issue of '*the rate of interest on loan considered by the Commission in the impugned order*'.

Hearing dated 24.1.2023

2. The matter was listed on 'admission' for hearing on 24.1.2023. During the hearing, the representative of the Review Petitioner submitted that it may be permitted to withdraw the Review Petition, on the ground that an appeal has been filed before the Appellate Tribunal for Electricity in Appeal No. 251/2022, against the impugned order, and the same is pending. The learned counsel for the Respondents did not object to the above submission of the Review Petitioner.



3. In view of the above submissions of the representative of the Review Petitioner, the Review Petition, is dismissed as 'withdrawn'.

4. Petition No.28/RP/2022 in Petition No. 253/GT/2020 stands disposed of in terms of the above.

Sd/-
(Pravas Kumar Singh)
Member

Sd/-
(Arun Goyal)
Member

Sd/-
(I.S. Jha)
Member

